

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

**Petition No. 70/2006**

**In the matter of**

Approval of tariff in respect of Kopili HE Project Stage-II (1X25 MW) for the period from 1.4.2004 to 31.3.2009.

**And in the matter of**

North Eastern Electric Power Corporation Ltd.

**....Petitioner**

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Tripura State Electricity Corporation Ltd., Agartala
4. Power and Electricity Department, Govt. of Mizoram, Aizawl
5. Electricity Deptt, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Arunachal Pradesh, Itanagar
7. Department of Power, Govt. of Nagaland, Kohima
8. North Eastern Regional Power Committee, Shillong
9. North Eastern Regional Load Despatch Centre, Shillong

**.....Respondents**

**The following were present:**

1. Shri P. K. Borah, NEEPCO
2. Shri D. Dey, NEEPCO
3. Shri B. K. Chakraborty, NEEPCO
4. Shri D. Chaudhary, NEEPCO
5. Shri A. G. West, NEEPCO
6. Shri P. K. Agrawal, NEEPCO
7. Shri P. Mazumdar, NEEPCO
8. Shri P.K. Hazarika, ASEB
9. Shri K. Goswami, ASEB
10. Shri L. Priyaokumar, Electricity Department, Manipur
11. Shri M. Jaduswami Singh, Electricity Department, Manipur
12. Shri W. Rehman, Department of Power, Arunachal Pradesh
13. Shri A. Gian Chaudhuri, TSECL
14. Shri K. N. War, MESEB

15. Shri T. Passah, MESEB
16. Shri L. K. Kanungo, NERLDC
17. Shri R. Sutradhar, NERLDC
18. Shri H. M. Sharma, Consumer
19. Ms. Seema Sharma, Advocate, Consumer

**ORDER**  
**(Date of Hearing: 2.8.2007)**

The petitioner has filed this petition for approval of tariff in respect of Kopili Hydro Electric Project Stage-II (1X25 MW) (hereinafter referred to as “the generating station”) for the period 1.4.2004 to 31.3.2009 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2004 (hereinafter referred to as “the Tariff Regulations, 2004”).

2. We have heard the representatives of the petitioner and the respondents present as well as Ms. Seema Sharma, Advocate and Shri H. M. Sharma, of ASEB for the consumer respondent. We observe that certain additional information and clarifications are required from the petitioner. Accordingly, the petitioner is directed to submit the following information on affidavit latest by 31.8.2007 with an advance copy to the respondents as well as the Advocate for the consumer respondent:

- (a) An amount of Rs.329.20 lakh has been considered as funding through internal resources whereas the same has been shown under the head ‘loan’. This needs clarification.

(b) Interest rates in respect of syndicated loans prevailing on DOCO. Also the changes in interest rates and the effective dates of such changes prior to DOCO for calculating the IDC and upto 31.3.2004.

(c) In one of the submissions at the time of loan reconciliation, the starting dates of repayment of MOP loans amounting to Rs.2189 lakh and Rs.834 lakh have been shown as 3.1.2009 and 31.3.2009 respectively whereas the starting date of repayment of consolidated loans in Form 7 of the petition has been stated as 31.3.2009. The variation in dates needs reconciliation.

(d) Funding pattern for additional capital expenditure including the details of the loans, if any, raised for the purpose.

3. Subject to submission of the above information, order is reserved.

**Sd/-**  
**(R. KRISHNAMOORTHY)**  
**Member**

**Sd/-**  
**(BHANU BHUSHAN)**  
**Member**

New Delhi, Dated the 21<sup>st</sup> August, 2007